COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 32 OF 2018

Dated:	<u>20th March, 2018</u>				
Present:	Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member				
	imited & Anr.	egulato	Vs. ory Commission & Anr.		Appellant(s) Respondent(s)
Counsel for	the Appellant (s)	:	Mr. Deepak Khurana Mr. Ravi Kishore		
Counsel for	the Respondent(s)	:	Mr. Saransh Shaw for R-1 Mr. Manoj Dubey for R-2		

<u>ORDER</u>

The learned counsel, Mr. Manoj Dubey accepts notice on behalf of the second Respondent. Further, he submitted that he will file his Vakalatnama at the time of filing his reply in the matter.

The learned counsel appearing for the Respondent Nos. 1 & 2 pray for four weeks time to file their respective replies in the matter.

Submissions made by the learned counsel appearing for the Respondent Nos. 1 & 2, as stated above, are placed on record.

The learned counsel appearing for the Respondent Nos. 1 & 2 are permitted to file their respective replies by 17.04.2018. Thereafter, rejoinder, if any, may be filed by 08.05.2018 after duly serving copy on the other side.

List this matter on 10.05.2018, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member